

**FIR No. 234/2018
PS Ranjit Nagar
State Vs. Preeti @ Barkha
U/s 302/307/148/149/34 IPC**

27.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

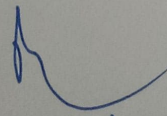
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Murari Tiwari, Ld. Counsel for the applicant/accused namely Preeti @ Barkha W/o Sunil, through video conferencing through CISCO Webex App.

Shri Anil Sharma, Ld. Counsel for the complainant, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.


27/7/2020

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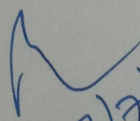
Both sides have submitted that no fresh report of IO has come, however, one reply of bail application has already been filed by IO Inspector Surender Kumar which is dated 10.07.2010.

Arguments heard on the regular bail application u/s 439 Cr.P.C. Record perused.

Application under consideration was pending for long time as due to lock-down it could not be pressed earlier, as submitted.

Ld. Counsel for the applicant has submitted that he has filed the copies of certain orders pertaining to case FIR No. 263/2016, PS Ranjit Nagar, u/s 308 IPC. It is submitted by Ld. Counsel for the applicant that in the said case FIR No. 263/2016, the complainant herein, is the accused person and it is further submitted that said FIR was lodged from the side of the accused persons herein. It is further submitted on behalf of accused that threats were being extended from the side of the accused persons in the said case FIR and it is also submitted that complainant alongwith 3 or 4 other persons attacked on brother Ashu and mother Shakuntala of the applicant and in that respect FIR No. 263/2016 was registered at P.S. Ranjit Nagar on the basis of the complaint of Ashu @ Dharmender. Ld. Counsel for the applicant has also highlighted the contents of FIR as well as one police

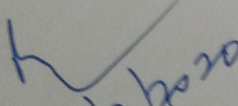
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27/7/2020

complaint dated 04.10.2016 lodged by Shakuntala. Ld. Counsel for the applicant has also submitted that an application regarding protection was also moved by Ms. Shakuntala before the concerned court in the year 2016 in case FIR No. 263/2016 as mentioned above. Ld. Counsel for the applicant has also submitted that in fact 11-12 boys came at the place of the applicant of this case and they were heavily drunk. It is further submitted on behalf of applicant that no weapon was used by the applicant. It is also submitted that the applicant is having two minor children. Ld. Counsel for the applicant has also submitted that those boys have been made as witnesses in this case. Ld. Counsel for the applicant also submitted that date of incident is intervening night of 26.09.2018 and 27.09.2018 in this case, however, the injured Rinchi reached in the hospital for the first time only on 06.10.2018. Ld. Counsel for the applicant also submitted that as per postmortem report of the deceased there is no reflection of chopping of any limb. Ld. Counsel for the applicant submitted that any terms and conditions may be imposed and the applicant may be admitted to bail.

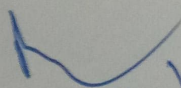
On the other hand Ld. Addl. P.P. for the State as well as Ld. Counsel for the complainant have opposed the bail application and submitted that the relevant judicial orders of case FIR No. 263/2016,

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27/7/2020

PS Ranjit Nagar are matter of record and the said case is u/s 308 IPC, however, the case under consideration is u/s 302/307 IPC. Ld. Addl. P.P. for the State submitted that the applicant played an active role in the murder and infliction of injuries upon the deceased and the injured person and submitted that there was common intention among the accused persons in commission of offence. Ld. Addl. P.P. for the State submitted that the applicant was having 'lathi' in her hand and other accused persons were having knives and brutally attacked the deceased Amitabh and also inflicted injury upon Rinchi and Rahul. It is further submitted by Ld. Addl. P.P. for the State that left hand of Rinchi was chopped off and forearm of Rahul was chopped off. Ld. Addl. P.P. for the State also highlighted that after the incident in question the applicant celebrated the act i.e. commission of the offence and also made video. Ld. Addl. P.P. for the State also submitted that charge has already been framed and no revision has been filed by the accused persons against the framing of the charge and further submitted that the applicant may influence the prosecution witnesses and may tamper with evidence in case she is admitted to bail. Ld. Addl. P.P. for the State also submitted that offence is grave and serious in nature. Ld. Addl. P.P. for the State also submitted that accused persons including

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27/7/2020

the applicant were so well prepared that they committed murder and also inflicted injuries. Ld. Addl. P.P. for the State also submitted that there was motive behind the commission of the offence in question as the accused persons in the previous case FIR No. 263/2016, PS Ranjit Nagar were in fact taught a lesson by the accused persons of this case by committing murder and inflicting injuries.

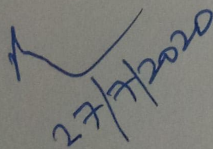
Ld. Counsel for the complainant herein also submitted that in the CCTV footage the applicant and other accused persons are clearly seen and the applicant was having 'lathi'.

I have considered the rival submissions of both the sides and perused the material on record.

Judicial orders are matter of record. Offence is serious in nature. The charge has already been framed as submitted. The prosecution witnesses are yet to be examined. The nature of the offence and the manner in which the offence was allegedly committed is also to be considered. Common intention part is also involved.

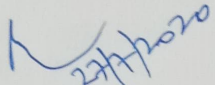
In view of overall facts and circumstances and considering the nature and gravity of the offence, I see no merits in the application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One

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27/7/2020

-6-

copy of this order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.07.2020

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Crl. Rev. No. 224/2018
M/S Divya Medicaments Vs. M/S Novitas Healthcare

27.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.


Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose

Contd....p/2


27/7/2020

already fixed on 16.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.07.2020

SC No. 58297/2016
FIR No. 72 /2016
PS Mianwali Nagar (Now Paschim Vihar West)
State Vs. Sarwan Kumar

27.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

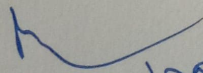
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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

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Record perused.


27/7/2020

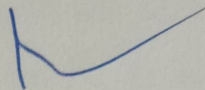
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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 16.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.07.2020

SC No. 58041/2016
FIR No. 195 /2016
PS Nangloi
State Vs. Vikas Kumar @ PTI & Anr.

27.07.2020

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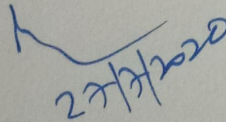
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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

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Record perused.


27/7/2020

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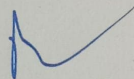
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The case is at the stage of PE.

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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.07.2020

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SC No. 56064/2016
FIR No. 378 /2013
PS Nihal Vihar
State Vs. Rohit & Ors.

27.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

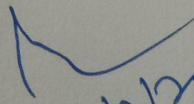
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None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


27/7/2020

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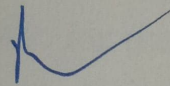
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(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.07.2020

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**SC No. 56249/2016
FIR No. 331 /2013
PS Nihal Vihar
State Vs. Shish Pal Singh & Ors.**

27.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

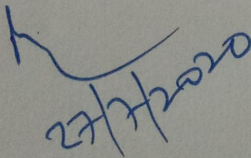
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Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.


27/7/2020

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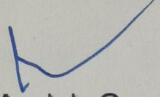
-2-

The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 16.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.07.2020

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SC No. 55/2019
FIR No. 109 /2017
PS Paschim Vihar East
State Vs. Deepak Chaudhary & Anr.

27.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

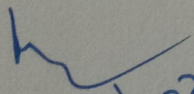
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

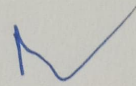
Record perused.


27/7/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 16.09.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.07.2020

SC No. 57376/2016
FIR No. 180 /2010
PS Nangloi
State Vs. Rafiq @ Babboo & Ors.

27.07.2020

The matters fixed in the Su bordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Proceedings against accused Rajesh already stands abated.

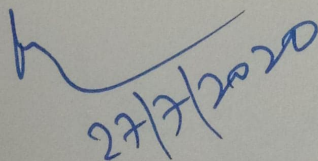
Other six accused persons are not present.

Sh. R.P. Tyagi, Ld. counsel for all six accused persons, through video conferencing through CISCO Webex App.

The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Heard. Record perused.

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27/7/2020

Since the case is at the stage of final arguments, therefore, it is an urgent case.

Reader of the court has informed that no written submission has been filed so far on behalf of accused persons on the dedicated e-mail id of the court. i.e. readerasj04west@gmail.com.

Reader of the court has further informed that Sh. R.P. Tyagi, Ld. Counsel all accused persons has sent an e-mail request for adjournment on the dedicated e-mail id of the court.

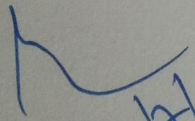
Printout of the above said e-mail be taken and be kept on record.

Ld. Counsel for the accused persons seeks adjournment on the ground that he could not do the needful for addressing final arguments since he was busy due to illness of his wife as his wife has been diagnosed with Cancer. Ld. Counsel for the accused persons has further submitted that his file is lying in Central Hall, Tis Hazari which is closed due to COVID-19 Pandemic and, therefore, he could not do the needful.

Adjournment sought.

On request and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on

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27/7/2020

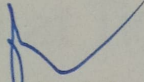
19.08.2020.

Ld. Counsel for accused persons is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. readerasj04west@gmail.com within two weeks from the date of this order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused persons regarding the next date in this case.

Copy of the order be also sent to the Ld. Counsel for all the accused persons by e-mode for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.07.2020

**FIR No. 1476/2014
PS Rajouri Garden
State Vs. Hemraj @ Karanti @ Vicky
U/s 302 IPC.**

27.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

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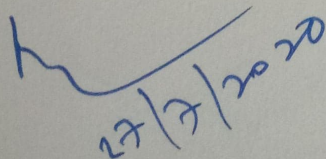
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri M. Yusuf, Ld. Counsel for accused Hemraj @ Karanti @ Vicky (present on video conferencing through CISCO Webex App. alongwith Shri Hans Raj, Stenographer),

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Shri M. Yusuf, Ld. Counsel has submitted that he is having some network problem, therefore, he is appearing through CISCO

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27/7/2020

Webex App. Conference alongwith Shri Hans Raj, Stenographer of the court.

This is an application for interim bail.

Heard.

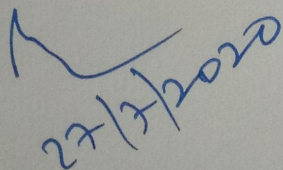
Ld. Counsel for the applicant has submitted that the application is based on the recommendations/ guidelines of the Hon'ble High Powered Committee of the Hon'ble High Court of Delhi as issued from time to time. Ld. Counsel for the applicant has submitted that the applicant is in J.C. since 16.12.2014 and not involved in any other case.

Report of SI Ajay Kumar dated 27.07.2020 has come. I have perused the same.

Ld. Addl. P.P. for the State submits that the report from the concerned Jail Superintendent may be called regarding the conduct of the applicant in jail and also regarding the period of custody of the applicant in jail in this case. It is further prayed that specific report of IO may also be called regarding previous involvement of applicant, if any.

On request put up for consideration through video conferencing on 29.07.2020. Meanwhile, report of concerned Jail Superintendent and IO be summoned for the next date in terms of

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27/7/2020

-3-

above mentioned prayer of Ld. Addl. P.P. for the State.

IO and concerned Jail Superintendent are directed to furnish the report timely.



(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.07.2020

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FIR No. 512/2019
PS Ranhola
State Vs. Ambika Prasad @ Pinta
U/s 302/34 IPC

27.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 24/DHC/2020 dated 13.07.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 (Period 16.07.2020 to 31.07.2020) of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 485/11099/11153/Misc./Gaz./DJ West/2020 dated 15.07.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

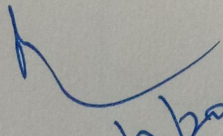
Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Deepak Ghai, Ld. Counsel for the applicant/accused namely Ambika Prasad @ Pinta, through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Report of Inspector Sahi Ram dated 23.07.2020 has already come.

Contd....p/2


27/7/2020

Heard on the interim bail application u/s 439 Cr.P.C.
Record perused.

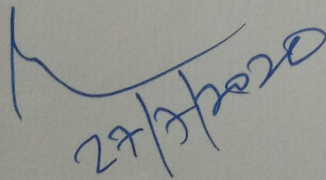
Ld. Counsel for the applicant has submitted that application for interim bail is on the ground of illness of wife of the applicant as she is suffering from fibroid uterus with dysfunctional uterine bleeding. It is submitted on behalf of applicant that there is nobody to lookafter the wife of the applicant and applicant is ready to furnish two sureties if admitted to bail and his bail bond may be verified.

On the other hand Ld. Addl. P.P. for the State has opposed the application and submitted that it is a normal problem and parents of the applicant as well as wife of the applicant may lookafter the wife of the applicant.

Ld. Counsel for the applicant has submitted that parents of the applicant and also parents of wife of applicant are in U.P. It is further highlighted by Ld. Addl. P.P. for the State that bail application of this applicant was dismissed on 06.07.2020. I have perused the said order.

Ld. Addl. P.P. for the State has submitted that applicant is involved in many other cases as per report of IO.

Contd....p/3


29/7/2020

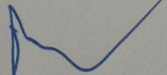
Order dated 06.07.2020 also reflects that the applicant is having previous involvement in criminal cases which are more than 20 including case u/s 376D IPC.

It is further submitted by Ld. Addl. P.P. for the State that parents of the applicant and also of the wife of the applicant may lookafter the wife of the applicant.

I have considered the rival submissions of both the sides and perused the material on record.

As per report of IO the wife of the applicant is not admitted in hospital. The offence in question is serious in nature and the applicant is having many other previous involvements. Parents of the applicant and that of wife of the applicant may also come and lookafter her.

In view of above facts and circumstances, I see no merits in the bail application under consideration. Hence, the same is hereby dismissed. Ordered accordingly. Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.


(Manish Gupta)
ASJ-04(West)
Tis Hazari Courts/Delhi
27.07.2020